

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 120(ND)15  
**CA. NO.**

**CORAM:**


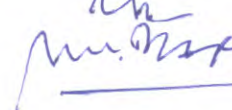
**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.05.2017**

**NAME OF THE COMPANY: M/s. Ramavatar Jindal V/s. M/s. Anghalia Housing Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 397/398**

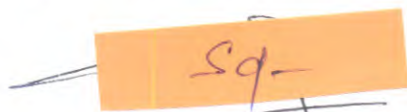
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Mr. Vinender Ganda;	Sr. Adv.	} for the Respondents	
2.	Mr. Mohit Dommien;	Adv.		
3.	Sanjiv Kumar	Adv	for Petitioner	
4.	Ram Avtar Jindal		Petitioner	

**Order**


The CP had been dismissed on 09.12.2016. Vide order dated 7.03.2017 the same was recalled since the matter had been inadvertently listed despite having been adjourned sine die. The listing was done inadvertently on account of reconstitution of the CLB to NCLT. Both the counsels submit that since the impugned order was recalled and the case stands restored to its original stage and number, it may again be adjourned Sine Die as further proceedings can only take place upon disposal of the pending probate case.

Adjourned Sine Die.

Be consigned to Record Room, with Liberty to revive it at the appropriate stage.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

(Shipra Mittal)

  
[ INA MALHOTRA ]  
MEMBER [J]